

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

Case No. St.559/91 198
 T.A. No. OA 654/91

DATE OF DECISION 8-10-1991

Dr. Makimuddin Bohra, Petitioner

Mr. A.S. Khandeparkar Advocate for the Petitioner(s)

Versus

The Secretary to Govt. of India Respondent
 Min. of Health and Family Welfare and two ors.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Member (A)

The Hon'ble Mr. T.C. Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

(M.M.SINGH)

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

St. 559/91 (OA 654/91)

Dr. Hakimuddin Bohra,
Registrar,
A.I.I.P.M. & R,
Haji Ali, Mahalaxmi,
Bombay.

.. Applicant

vs.

1. The Secretary to Govt. of India,
Ministry of Health & Family Welfare,
New Delhi.

2. The Director General of Health Services,
Govt. of India,
Nirman Bhavan 'A' Wingh,
Phase II, Maulana Azad Road,
New Delhi.

3. Director,
A.I.I.P.M. & R,
Haji Ali,
Bombay - 400 034.

.. Respondents

Coram: Hon'ble Shri M.M.Singh, Member(A)

Hon'ble Shri T.C. Reddy, Member(J)

Appearance:

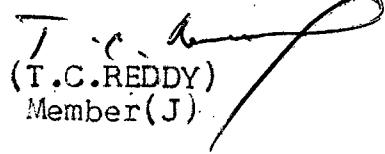
Mr.A.S.Khandeparkar
Advocate for the
Applicant.

ORAL JUDGMENT:
APER M.M.Singh, Member(A) ¶

Date: 8-10-1991

Mr.A.S.Khandeparkar offers to
appear for the applicant and undertakes to file
his vakalatnama: He seeks permission to withdraw
the application. No notice has been given to the
respondents.

2. Permission to withdraw the application
is allowed. The application is disposed of as
withdrawn.


(T.C.REDDY)
Member(J)


(M.M.SINGH)
Member(A)

MD